

[Dr. N. B. Khare.]

ment pointedly to this important question. In so far as I have done it, I have served the purpose.

Mr. Speaker: I would suggest to the hon. member that if his object in tabling adjournment motions is to invite the attention of Government, he may inform me accordingly and I shall undertake to invite their attention.

Dr. N. B. Khare: I prefer this forum, Sir.

Mr. Speaker: Then I shall see how I deal with them next time.

PAPERS LAID ON THE TABLE

AMENDMENTS TO CINEMATOGRAPH (CENSORSHIP) RULES

The Deputy Minister of Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Ministry of Information and Broadcasting Notification No. S.R.O. 2424, dated the 19th July, 1954, making certain further amendments to the Cinematograph (Censorship) Rules, 1951. [Placed in Library. See No. S-287/54.]

AGREEMENTS EXECUTED UNDER RESERVE BANK OF INDIA ACT

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of each of the following Agreements, under sub-section (4) of section 21 of the Reserve Bank of India Act, 1934:—

(1) Principal and Supplemental Agreements executed between the Governor of Madras and the Reserve Bank of India on the 4th August, 1954; and [Placed in Library. See No. S-288/54.]

(2) Principal and Supplemental Agreements executed between

the Governor of Andhra and the Reserve Bank of India on the 4th August, 1954. [Placed in Library. See No. S-289/54.]

CORRECTION OF ANSWER TO SUPPLEMENTARY QUESTION ON STARRED QUESTION NO. 1874

The Deputy Minister of Communications (Shri Raj Bahadur): With your permission, Sir, I would like to correct an error in the reply given on my behalf by my colleague the Deputy Minister for Home Affairs, to a supplementary question in respect of starred question No. 1874, asked by Shri S. C. Samanta on 19th April, 1954 in the House of the People (now Lok Sabha).

It was stated that 'even before the present arrangement came into effect, Government were trying to find out accommodation not only for these employees, but also for their families. Now the whole thing has been regularised and the families of class IV employees are entitled as a matter of right to avail themselves of the reservations'.

The correct position in this regard, however, is that previously families of class IV employees were not entitled to free medical attendance and treatment, which were allowed to the families of other categories of staff. Those concessions have now been extended to the families of class IV employees also with effect from 1st April, 1954. With regard to class IV employees suffering from T.B., the position is that the beds reserved are allotted to Central Government servants only and these are not open to their families.

The error in the reply is much regretted.